

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6463

ANSWERED ON:06.05.2015

PROBLEMS IN SCHOOLS

Sawant Shri Arvind Ganpat;Tumane Shri Krupal Balaji

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in view of the negligence of school administration the guardians of the students are forced to approach the courts for redressal of a number of problems in schools;

(b) if so, the reaction of the Government in this regard; and

(c) the number of cases pending as on date with regard to the functioning of schools accredited by the Central Board of Secondary Education?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (c): Education, being a subject in the concurrent List of the Constitution, and the majority of schools being under the jurisdiction of the State Governments, it is for the respective State/UT Governments to take appropriate steps in the matter. However, Central Board of Secondary Education (CBSE) initiates action on receipt of complaints in respect of its affiliated schools. Provisions have been made under CBSE Affiliation Bye-Laws for action against the affiliated schools for violation of norms which can even lead to withdrawal of affiliation depending upon the gravity of violation committed. CBSE does not maintain data of court cases against its affiliated schools.